

(22)

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD ,

O.A. NO.932/94

Between:

Chakravarthi

Date of Order: 21.11.94.

...Applicant.

And

1. Union of India represented by General Manager, South Central Railway, Railnilayam, Secunderabad.
2. Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
3. Divisional Electrical Engineer, Traction Rolling Stock, South Central Railway, Vijayawada.

...Respondents.

Counsel for the Applicant : Mr.G.Ramachandra Rao, Advocate

Counsel for the Respondents : Mr.G.S.Sanghi, SC for Railways.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr. G.Ramachandra Rao, for the applicant and Mr.V.Bhimanna for the respondents. Mr.Bhimanna states that though he has informed the respondents about the order dt.17.10.94 he did not get any proper instruction in the matter. However, he requests as a last opportunity 2 weeks time to file a reply and argue the matter. Though the counter of the respondents in this case did not deserve any indulgence, to meet the ends of justice and with a view to take a proper decision. We consider it necessary to grant 2 weeks further time to the respondents to file a reply with memorandum of appearance. The respondents are directed to file reply within 2 weeks. List the case for hearing on admissions/ final disposal on 2.12.94.

*Any/Any*  
DEPUTY REGIST

Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
3. The Divisional Electrical Engineer, Traction Rolling Stock, South Central Railway, Vijayawada.
4. One copy to Mr.G.Ramachandra Rao, Advocate,CAT,Hyderabad.
5. One copy to Mr.G.S.Sanghi, SC for Railways,CAT,Hyderabad.
6. One spare copy.

YLKR

Typed by  
Compared by

Checked by  
Approved by

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD.

THE HON'BLE SHRI A.V.HARIOSAN( M)(J)

AND

THE HON'BLE SHRI A.B.GORTHI: (M)(A)

DATED: 21.11.94

**ORDER/JUDGMENT.**

M.A/R.A/C.P.No.

D.A. NO. 932194.

Allowed

~~Disposed of with directions~~

~~Dismissed~~

~~Dismissed as withdrawn~~

Dismissed for Default

Rejected/Ordered

No order as to costs.

Central Administrative Tribunal  
DESPATCH  
29 NOV 1996  
HYDERABAD BENCH.